

**Government of Jammu and Kashmir**  
**Revenue Department**  
**Civil Secretariat, Jammu/Srinagar**

**Notification**

**Srinagar, the 13th July, 2020**

SO 218 :- In exercise of the powers conferred by rule 63C of the Jammu and Kashmir Sikh Gurdwaras and Religious Endowments Rules, 1975 and in suppression of all previous notifications issued on the subject, the Government hereby directs that the members of District Gurdawara Prabandhak Committees of District Shopian, Anantnag, Pulwama, Baramulla, Budgam, Kupwara, Srinagar and Jammu, elected in the year 2015 shall continue as the members of the said committees for a period of three (03) months from the date their term has expired ~~are~~ till elections of these Committees are held under the Act and the rules framed there under, whichever is earlier.

By order of the Government of Jammu and Kashmir

Sd/-

(Dr. Pawan Kotwal) IAS

**Principal Secretary to the Government**

Dated: 13.07.2020

No: Rev/Gen/56/2020

Copy to the:

01. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
02. Financial Commissioner (Revenue) J&K, Jammu/Srinagar.
03. Joint Secretary, (J&K) Ministry of Home Affairs, Government of India.
04. Divisional Commissioner, Jammu/Kashmir.
05. Secretary to the Government, Law, Justice & Parliamentary Affairs.
06. All Deputy Commissioner of UT, J&K.
07. Director Information, J&K.
08. Director, Archives, Archaeology and Museums, J&K.
09. OSD to Hon'ble Advisor (S).
10. General Manager, Government Press, Jammu/Srinagar.
11. Private Secretary to Chief Secretary, J&K.
12. Private Secretary to Principal Secretary to Govt, Revenue Department.
13. Concerned members of Gurdawara Prabandhak Committees.
14. I/C Website Revenue Department/ FCR.

  
(Muzafar Ali Malik)

**Deputy Secretary to the Government**